

Title : Introduction of the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005.

SCHEDULED TRIBES (RECOGNITION OF FOREST RIGHTS)

BILL, 2005

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MR. DEPUTY-SPEAKER: The House shall now take up Item No. 19 – Scheduled Tribes (Recognition of Forest Rights) Bill. Now Hon. Minister.

...(Interruptions)

SHRI SURENDRA PRAKASH GOYAL (HAPUR): What about Matters under Rule 377?

MR. DEPUTY-SPEAKER: That would be taken up after this item.

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): I beg to move for leave to introduce a Bill further to recognise and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes who have been residing in such forests for generations but whose rights could not be recorded and to provide for a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 13.12.2005

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes who have been residing in such forests for generations but whose rights could not be recorded and to provide for a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land. "

The motion was adopted.

SHRI P.R. KYNDIAH: Sir, I introduce the Bill.

14.06 hrs.

MATTERS UNDER RULE 377